

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

**ITEM No.18**  
**CP No. 41/BB/2022**

**IN THE MATTER OF:**

M/s. Khoday India Ltd & Ors.  
Vs.  
ROC

... Petitioners  
... Respondent

**Order under Section 7 of Companies Act, 2013**

**Order delivered on 02.12.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Sh. Dushyant Narayanan

**ORDER**

1. Heard Mr. Dushyant Narayanan, learned Counsel for the Petitioner.
2. In compliance to the order dated 19.09.2022, the learned Counsel for the Petitioner has filed memo for maintainability of the C.P vide Diary No. 4680 dated 02.11.2022 and the same is taken on record.
3. The ROC is directed to file their report, if any, within two weeks and the Petitioner shall file their response, if any, within one week thereto after service on the other side.
4. List the C.P. on **12.01.2023.**

— sd —

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

— sd —

**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**